

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KASKAL FACADE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	KASKAL FACADE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02-06-2016
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC281973
5. Address of the registered office and principal office (if any) of corporate debtor	801, Hari Om IT Park, S/H, 54/4, Nr Jaya Park NL Dalmiya School To Hari Om Compl Road Mira Road East Thane MH 401107
6. Insolvency commencement date in respect of corporate debtor	Date of order: 15-07-2020 Order received: 18-08-2020
7. Estimated date of closure of insolvency resolution process	11-01-2021 (180 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	RUPNARAYAN SHANKARLAL MORE IBBI/IPA-001/IP-P00713/2017-2018/11210
9. Address and e-mail of the interim resolution professional, as registered with the Board	No.101, Gulmohar Cooperative Housing Society Limited, Aarey Cross Road, Near Rajasthani Hall, Goregaon (West), Mumbai - 400 104
10. Address and e-mail to be used for correspondence with the interim resolution professional	No.101, Gulmohar Cooperative Housing Society Limited, Aarey Cross Road, Near Rajasthani Hall, Goregaon (West), Mumbai - 400 104 Email: irpkaskalfacade@gmail.com
11. Last date for submission of claims	01-09-2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP. If found, separate addendum will be issued.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with IRP. If found, separate addendum will be issued.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://www.ibbi.gov.in/home/downloads b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KASKAL FACADE PRIVATE LIMITED** on 15-07-2020.

The creditors of **KASKAL FACADE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01-09-2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18-08-2020
Place : MUMBAI



Rupnarayan Shankarlal More
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IBBI/IPA-001/IP-P00713/2017-2018/11210
INTERIM RESOLUTION PROFESSIONAL